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**(1922) 01 AHC CK 0068**  
**In the Allahabad High Court**  
**Case No : F.A. No. 375 of 1919**

(Pandit) Mohan Lal and another

APPELLANT

Vs

Ganga Prasad and others

RESPONDENT

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**Date of Decision :** 15-01-1922

**Acts Referred:**

**Citation :** (1922) 01 AHC CK 0068

**Final Decision :** Allowed

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### **Judgement**

1. Prior to the hearing of these connected appeals a question has been raised by a petition presented to this Court from Mr. Sital Prasad, Vakil of Agra. It appears that there are two minors, Bala Prasad and Nanhe, whose interests are concerned in both these appeals. The Court having failed to find any other person fit and willing to act as their guardian for the purposes of these appeals, has appointed Mr. Sital Prasad, Vakil to be such guardian. That gentleman appeals to us to make a proper order as to the costs to be incurred by him in order that he may obtain the legal assistance necessary to the proper representation of the minors at the hearing of the appeals. We have been asked to consider whether such an order can properly be made by us under order 32, rule 4 of the Code of Civil Procedure. We are clearly of opinion that a Vakil of the Court is an officer of that Court for the purposes of this rule, and that therefore we have jurisdiction to make the order prayed for.

2. We direct accordingly that the appellant Pandit Mohan Lal do pay a sum of Rs. 75 as a fee for counsel to appear and represent the interests of the minor respondents at the hearing of the two appeals. Previous payment of the fee must be certified to us before the hearing of the appeals. We allow two weeks time to the said appellant for the purpose.